

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO.1514(H)
TO BE ANSWERED ON 05th MARCH,2018

ANTI-DUMPING INVESTIGATION ON PAPER IMPORTS

1514(H). SHRI DHARMENDRA YADAV:
SHRI VINAYAK BHAURAO RAUT:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ANANDRAO ADSUL:
DR. SHRIKANT EKNATH SHINDE:
DR. PRITAM GOPINATH MUNDE:
SHRI SHRIRANG APPA BARNE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Indian Paper Manufacturers Association (IPMA) on behalf of BILT Graphic Paper Products has filed an application before the Directorate General of Anti-Dumping & Allied Duties (DGAD) to initiate anti-dumping investigation concerning imports of 'coated paper' originating in or exported from China, the European Union (EU), the United States of America (USA), Indonesia and Korea;
- (b) if so, the details thereof;
- (c) whether the Government has initiated at least two anti-dumping investigations concerning import of paper originating in countries such as Indonesia, Thailand, Singapore, China, the EU and the USA for second anti-dumping probe on paper imports;
- (d) if so, the details and the outcome thereof; and
- (e) the corrective action taken by the Government against the companies/ countries in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a) to (e) : An anti-dumping case has been initiated vide notification No. 06/42/2017-DGAD dated 23/01/2018 on the basis of an application filed by Indian Paper Manufacturers Association on behalf of M/s BILT Graphics Paper Products Ltd. against

import of coated paper exported from/originating in China PR, European Union and USA. In addition to above case, another anti-dumping case has also been initiated vide notification No. 06/32/2017-DGAD dated 02/11/2017 against import of uncoated paper exported from/originating in Indonesia, Thailand and Singapore.

Directorate General of Anti-Dumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of a duly substantiated application filed by the domestic industry alleging dumping of goods into the country causing injury to the domestic industry. The basic intent of the anti-dumping measures is to eliminate injury caused to the domestic industry by the unfair trade practices of dumping and to create a level playing field for the domestic industry.
